CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 239 of 2006

Jabalpur, this the 25th day of April, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman Hon'ble Mrs. Meera Chhibber, Judicial Member

Cyril David, Son of Shri Soloman David, aged about 52 years, Resident of 19-A, Vatika Vihar, Near St. Joseph Convent School, Ramhi, Jabalpur (MP).

Applicant

(By Advocate - Shri A.P. Shrivastava)

Versus

- Union of India, through Secretary, Ministry of Finance, North Block, New Delhi – 110001.
- Central Board of Direct Taxes, through its Chairman, North Block, New Delhi – 110001.
- 3. Chief Commissioner of Income Tax, Aayakar Bhawan, Hoshangabad Road, Opposite Maida Mill, Bhopal (MP).
- Commissioner of Income Tax-II,
 Central Revenue Building,
 Napier Town, Jabalpur-482001 (MP).
- Addl. Commissioner of Income Tax, Range II, Central Revenue Building, Napier Town, Jabalpur – 482001 (MP).
- Zonal Accounts Officer, 82, Maharana Pratap Nagar, Zone-II, Bhopal (MP).

Respondents

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ORDER (Oral)

By Dr. G.C. Srivastava, Vice Chairman -

Heard the learned counsel for the applicant.

- 2. The applicant has prayed for the following reliefs:
 - "A. To direct the respondent to fix pay of the applicant under FR 22(i)(a)(i) at the time of promotion to the post of Inspector of Income tax (5500-175-9000) w.e.f. 29.6.2001,
 - B. To direct the respondent to pay arrear to the applicant w.e.f. 29.6.2001,
 - C. All other consequential benefits including arrear, interest etc, may be granted,
 - D. Any other relief which the Hon'ble Tribunal deems appropriate may be granted.
 - E. Cost of the application."
- 3. It appears that after the revised pay fixation order dated 23.1.2006, the applicant has not made any representation to the Department for redressal of his grievances. The learned counsel for the applicant submitted that the competent authority may be asked to consider his grievances and pass appropriate order.
- Accordingly, we direct the respondents to consider the submissions made in this OA as well as in the applicant's representation and pass a detailed and reasoned order and communicate the same to the applicant within a period of three months from the date of receipt of copy this order alongwith the OA. The applicant will have the liberty to approach this Tribunal as per law in case if he is not satisfied can the orders passed by the respondents.

5. The OA is disposed of with this direction. No order as to costs

(Mrs. Meera Chhibber)
Judicial Member
"SA"

(Dr. G.C. Srivastava) Vice Chairman

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